9th Mahamana Malaviya National Moot Court Competition, 2022

1st – 3rd April, 2022



Organized By:-

Faculty of Law

Banaras Hindu University, Varanasi

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FACULTY OF LAW, BANARAS HINDU UNIVERSITY



ABOUT US

Banaras Hindu University is an internationally reputed temple of learning, situated in the holy city of Varanasi. This creative and innovative university was founded by the great nationalist leader, Pandit Madan Mohan Malviya, in 1916 with the cooperation of great personalities like Dr Annie Besant, who perceived it as the University of India. Banaras Hindu University was created under the Parliamentary Legislation - The B.H.U. Act 1915.

The Law School is one of the earliest faculties established in the Banaras Hindu University. The legal luminaries like Sir Ras Behari Ghosh and Sir Tej Bahadur Sapru, were the earlier Deans. The Law School has developed a holistic approach towards It offers various academic programmes to generate especially skilled global legal professionals.

The Faculty of Law, BHU has a hundred-year-old history which is incomparable to any traditional institution in this country. This fine law institution has produced great legal luminaries in the past and continues to produce the world's greatest minds to serve in the legal field.

PATRON

PROF. SUDHIR K. JAIN (HON'BLE VICE CHANCELLOR, BHU)

ORGANIZING COMMITTEE

- PROF. ALI MEHDI DIRECTOR (Head & Dean)
- PROF. SIBARAM TRIPATHI JOINT DIRECTOR
- DR. ADESH KUMAR TREASURER
- DR. ANIL MAURYA- ORGANIZING SECRETARY
- DR ANOOP KUMAR JOINT ORGANIZING SECERETARY
- DR. LAXMAN SINGH RAWAT JOINT ORGANIZING SECRETARY
- DR. PRADEEP KUMAR MEMBER
- DR. MAYANK PRATAP MEMBER
- DR. DOLLY SINGH MEMBER

8TH MMNMCC 2020 – A GLIMPSE

The eighth edition of Mahamana Malaviya National Moot Court Competition 2020 was organized by Faculty of Law, BHU on 26-28 June 2020. The competition was organized in collaboration with PSL Advocates and Solicitors and was supported by the International Chamber of Commerce, Young Arbitrators Forum and, Agrawal & Sikaria Associates. The moot proposition dealt with Dispute Resolution and Arbitration. The competition was divided into preliminary, quarter final, semifinal and final rounds, with each round being judged by eminent professors, lawyers and judges. The final round was judged by Vibhu Bakhru J., Pratibha M Singh, J and, Mr. Abhinav Bhushan.

LIST OF TEAMS PARTICIPATED

- Symbiosis Law School, Pune
- National University of Advanced Legal Studies, Kochi
- Amity Law School, Gwalior
- Guru Gobind Singh Indraprastha University, Delhi
- Army Institute of Law, Mohali
- Central University of South Bihar, Gaya
- Kalinga Institute of Industrial Technology, Bhubaneshwar
- Mody University
- Karnataka State Law University, Karnataka
- Institute of Chartered Financial Analysts of India University, Dehradun
- University Law College, Bangalore
- Amity Law School, Delhi
- Career Point
- Amity Law School, Mumbai
- University Of Petroleum and Energy Studies, Dehradun
- Law Centre- II, Delhi University
- Maharashtra National Law University, Aurangabad
- Damodaram Sanjivayya National Law University, Vizag
- Law Centre- I, Delhi University
- Shastra University
- Maharashtra National Law University, Nagpur
- Lucknow University
- University Institute of Legal Studies
- Lloyd Law College

MOOT PROPOSITION

I. STATEMENT OF FACTS

- 1. The Republic of Samaria is a developing country and has a population of 900 million citizens. Before it achieved its freedom on 31st December 1957, Samarian territories were part of the Colonial Empire of Albion, popularly known as the Albionish Samaria. The Constitution of Samaria, which includes exhaustive provisions on Fundamental Rights, was adopted by the Constituent Assembly of Samaria on 31st December 1959. As a consequence of its long freedom struggle, the forefathers of the Republic of Samaria constituted it as a Democratic, Socialist, Sovereign, and Republican state.
- 2. The Republic of Samaria has 22 States, one of which is Razakistan and its capital is Zaipur. Immediately after independence, the Republic of Samaria through its constitution has outlined various objectives to be achieved by the state, and has also decided the structures of the government. Successive governments over the period of years have had their vision of steady growth and inclusive development. With the advancement of internet and communication technologies, the state has slowly and gradually adopted E-governance for carrying out its obligations under the Samarian Constitution.
- 3. The Centre and various state governments of the Republic of Samaria have started various e-governance schemes to enhance the interactions between state, business, and citizens. In December 2019, a highly contagious novel virus called Zovid-19 resulted in the outbreak of a global pandemic. To curb the transmission of the fatal respiratory illness caused due to Zovid-19, nations all over the world including the Republic of Samaria adopted measures like phased lockdowns and curfews. During this ongoing pandemic, all the state organs, institutions and public organizations adopted virtual mode of functioning via internet. This led to increase in nation-wide consumption of internet and access to internet became an important facet of day to day lives of the people.
- 4. Every year, the Board of Secondary Education, Razakistan conducts an eligibility test known as Razakistan Eligibility Examination For Teachers (hereinafter referred as "REET") for direct recruitment of primary and upper primary government schools teachers in Razakistan, in which a huge

number of candidates appear. In order to conduct the examination, the Divisional Commissioner, Zaipur Division issued an order dated 24.10.2021 which stated that Internet services would be shut from 9 am to 3 pm on 26.10.2021 to minimize the chances of cheating/copying/leaking of question paper in the districts where the examination was to be conducted.

- 5. This order was issued under **the Temporary Suspension of Telecom Services** (Public Emergency or Public Safety Rules), 2017. However, the Internet was suspended from 8 am and remained suspended till 8:30 pm (i.e., for 12.5 hours) in Zaipur and several other districts of Razakistan. The internet shutdown for 12.5 hours snapped the only mode of communication for various people. While some were unable to attend online classes, sessions and medical consultations, others had to face huge financial losses as ebusinesses were affected. In the light of Zovid-19 pandemic, the courts are being accessed through online video conferencing and due to the internet shutdown, the virtual court hearings were also disturbed.
- 6. Mr. Raza Firoda, a resident of such district in which the internet was snapped had successfully secured a job in a multinational company and had to join virtually due to Zovid restrictions on or before 26.10.2021 at 5:00 pm IST. Due to severe restrictions and limited availability of resources, Mr. Firoda had to work tirelessly to arrange the necessary documentations and formalities for the purpose of joining. However, due to prolonged snapping of internet services, Mr. Firoda could not join the office and had ultimately lost the job for failing to report the company office. Aggrieved by the situation, Mr. Raza Firoda filed a writ petition in the High Court of Razakistan challenging the constitutional validity of the Temporary Suspension of Telecom Services (Public Emergency or Public Safety Rules), 2017 under the Telegraph Act, 1885. The petitioner, Mr. Firoda argued that the above-mentioned Rule mandating internet shutdown was arbitrary and violative of the fundamental rights guaranteed to the citizens under Part III of the Samarian Constitution. He further contended that the freedom to enjoy uninterrupted access to internet should be recognized as a fundamental right under Part III of the Samarian Constitution in interest of public at large. The High Court of Razakistan ruled that the Rule was neither arbitrary nor violative of the fundamental rights. Aggrieved by the decision of the Razakistan High Court, Mr. Firoda preferred an appeal before the Supreme Court of Samaria.
- 7. State of Mahishmati is one of the 22 states in the Republic of Samaria. Binod, Ramesh and Rajesh were three of the students in the state preparing for job in Samarian Railway, one of such examination was held in 2019 and the

result was due still in 2022. Frustrated by the delay in the result they decided to protest against the government peacefully and for the same they started a ChatApp group on 02.01.2022 in which students from all over the state were added. Messages for the peaceful protest were circulated in the group as a result of which statewide protests against the government were stared on 04.01.2022. On 07.01.2022 the protest at Abadh, one of the districts of the State of Mahishmati got violent and resulted in clashes between students and police, and there were incidents of stone pelting in the market area as well as burning of buses, trains and other public properties.

- 8. Following this incident, in the evening of 07.01.2022 the police arrested Binod, Ramesh and Rajesh for inciting the riots under Section 153 of the Samarian Penal Code, and Section 66 and Section 66F of the Information Technology Act of Samaria and to prevent the spread of misinformation and inciting messages on the ChatApp groups of protesting students, the state government ordered statewide internet shutdown on the same day at 7:30pm for 48 hours and applied section 144, Code of Criminal Procedure of Samaria until further orders, in the whole state even in the places where there were peaceful protests or no protests at all.
- 9. After the wave of Zovid-19 pandemic, the Republic of Samaria was still in unlocking phase and all the educational institutions were running classes in online mode. Due to the statewide internet shutdown, the studies of the students got hampered and the students preparing for an upcoming railway examination next week were deprived of the last-minute guidance from their coaching institutes. Due to statewide application of Section 144, Code of Criminal Procedure of Samaria, public transport in the state was obstructed and people had to suffer a lot because of this.
- 10. Shaan, an NGO that works for the welfare of the students and other social issues in the state, filed a PIL in the Supreme Court of Samaria. It argued that *firstly*, the arrest of the three students by the police was illegal and they should be released, *secondly*, the restriction on movement and internet shutdown under Section 144 should be specific and reasonable and cannot apply on the whole state, and *thirdly*, considering the need of the day, argued that freedom to enjoy uninterrupted internet access should be made a fundamental right under Part III of the Samarian Constitution.

- 11. Since the both matters are related to each other, a Division bench of Supreme Court of Samaria has clubbed both the cases together, and formulated following legal issues:
 - a. Whether the Temporary Suspension of Telecom Services (Public Emergency or Public Safety Rules), 2017 under the Telegraph Act, 1885 are violative of the fundamental rights guaranteed under Part III of the Samarian Constitution?
 - b. Whether the application of Section 144 of the Code of Criminal Procedure for internet shutdown is justified?
 - c. Whether freedom to enjoy uninterrupted access to internet should be recognized as a fundamental right?

12. The Division bench of the Supreme Court of Samaria has referred the legal issues as mentioned above to be decided by the full bench, which is listed for hearing in online mode.

II. <u>DISCLAIMER:</u>

- 1. Laws of the Republic of Samaria are pari materia with the laws of India.
- 2. The Moot Proposition is entirely fictitious and was drafted only for the Moot Court Competition. The individuals, institutions, organizations, and events portrayed in this Moot Proposal are all made up. Any resemblance to actual people or events is entirely accidental and unintended. The contents of the Moot Proposition are not intended to defame/denigrate/hurt the feelings of any individual(s), institution, community, organization, or class of individuals.
- 3. Participants are permitted to frame additional issues.
- 4. The moot is governed by the rule of this competition viz. Rules and Regulations, 9th Mahamana Malaviya National Moot Court Competition, 2022.

RULES AND REGULATIONS

1. <u>GENERAL</u>:

- **a.** <u>Administration</u>: The '9th Mahamana Malaviya National Moot Court Competition, 2022', is to be organized by the Faculty of Law, Banaras Hindu University, Varanasi.
- b. <u>Date</u>: The Competition shall be held on the 1st 3rd April 2022, virtually.
- c. <u>Language</u>: The official language for the Competition shall be English.
- **d.** <u>Structure of the Competition</u>: The Competition shall consist of Preliminary Rounds and Advanced Rounds viz. Quarter-Finals, Semi-Finals, and Finals.
- e. <u>Dress Code</u>: All the participants shall adhere to the following dress code for the competition:

Ladies: Black and White Western or Indian Formals Gentlemen: Black and White Western Formals

2. PARTICIPATION AND ELIGIBILITY:

- a. <u>Eligibility</u>: Students pursuing either a 3-Year or a 5-Year LL.B. degree in the Academic Year 2021-22 at any recognized Law School/College/University in India are eligible to participate. Each participating University shall send only one team to the Competition. Team members must be bonafide students of the University they are representing. Once registered (after Final Registrations), a Team will not be permitted to vary their composition in any manner.
- b. <u>Team Composition</u>: The participating team shall comprise a minimum of two (2) and a maximum of three (3) members. In a team of two (2) members, both the members shall be designated as 'Speakers'. In a team of three (3) members, two members shall be designated as 'Speakers' and the third member of the team shall be designated as a 'Researcher'. The Organizing Committee reserves the right to bar any team from participating in the Competition.

3. <u>REGISTRATION:</u>

a. All the teams willing to participate in the '9th Mahamana Malaviya National Moot Court Competition, 2022' must express their willingness for the same by mailing a duly filled scanned copy of the Registration Form (annexed with this brochure). The mail shall be sent to <u>bhumoot2022@gmail.com</u> with the subject "<u>Registration for 9th Mahamana Malaviya National Moot Court</u> <u>Competition, 2022</u>" on or before February 24th, 2022, 11:59 PM IST. This shall be considered as provisional registration of the participating institution.

- b. All the provisionally registered teams will have to submit their memorials (For Petitioner and Respondent) latest by 15th March 2022, 11:59 PM IST.
- c. A list of top 24 teams based on their memorial scores will be permitted to proceed with the final registration. Teams shall be intimated of the same by 22nd March 2022, 11:59 PM IST.
- d. Teams qualifying for the final registration shall have to deposit a participating fee of INR 3,000 latest by 24th March 2022, 11:59 PM IST. The details of payment method will be intimated along with the result of memorial evaluation on 22nd March.
- e. In case any of the shortlisted 24 teams fails to make the payment by the above-mentioned date, will automatically forfeit its claim to participate in the competition. In case of forfeiture by one or more teams, the subsequent waitlisted teams will be informed and given an opportunity to complete their registration after the submission of the fee within a stipulated time allocated to them in this regard.
- f. The registration will be deemed complete only once the soft copy of payment receipt along with the registration form is duly mailed to bhumoot2022@gmail.com and the confirmation of the same will be sent to the teams.
- g. In case of any dispute, discrepancy, differences, etc., the final discretion shall vest with the Organising Committee of the 9th Mahamana Malaviya National Moot Court Competition, 2022 and its decision shall be final and binding. Furthermore, the Organising Committee also reserves the right to cancel the registration of any team at any stage in case of misconduct, incapacity or for any other improper act or likewise.

4. MEMORIAL SUBMISSION:

- Each team participating in the Competition must prepare one Memorial on behalf of Petitioner(s)/Appellant(s)/Applicant(s) and one on behalf of the Respondent(s)/Defendant(s).
- b. Each team must send the soft copies of each side of Memorials as one single file and not multiple files (One (1) in MS Word .doc/.docx format and One (1) in .pdf format) for evaluation by March 15, 2022 before 11:59 P.M. to bhumoot2022@gmail.com with the subject "[Team Code] Memorial for Appellants/Respondents". The file names of the electronic copies of the Memorials must contain only the Team Code and the side is represented in

the following format: e.g., (for Team Code: 10) 10-P or 10-R, 'P' being for "Petitioner" Memorial and 'R' for "Respondent" Memorial and so forth.

- c. Soft copy of Memorials submitted beyond the deadline of 15th March 2022
 will be considered only at the discretion of the organizing committee.
- **d.** The method for evaluation of the submitted memorials has been laid down below.

5. <u>MEMORIAL FORMAT:</u>

- a. All the pages of the Memorial must be of A4 Size with an equal margin of 1inch on each side. The text font for the 'Main Body' must be Times New Roman, Size 12, with 1.5 Line Spacing. The alignment should be justified. The text font for the 'Footnotes' must be Times New Roman, Size 10, with 1.0 Line Spacing. Character Spacing should not be condensed in any manner.
- b. Footnotes must not be explanatory in nature. An illustrative example of an acceptable footnote: A v. B, AIR 1973 SC 22, 23-24 [hereinafter X]. An illustrative example of an unacceptable footnote: A v. B, AIR 1973 SC 22, 2324 [hereinafter X] (holding that the Right to Information Act was in fact against the express provisions of Art. 14 of the Constitution of India).
- c. Teams shall cite authorities in the Memorial using footnotes following the ILI Citation method and the footnoting must be uniform throughout the Memorial.
- **d.** The following colour scheme shall be followed for the Cover Page of the Memorial:
 - Petitioner(s)/Appellant(s)/Applicant(s): Blue
 - Defendant(s)/Respondent(s): Red

6. MEMORIAL CONTENT

A. The Memorials shall necessarily consist of only the following sections:

(a). Cover Page;

(b). Table of Contents;

(c). List of Abbreviations;

(d). Index of Authorities (with Page Number where the authority has been cited);

- (e). Statement of Jurisdiction;
- (f). Statement of Facts (not exceeding 2 Pages);
- (g). Arguments Presented (Statement of Issues);
- (h). Summary of Arguments (not exceeding 2 Pages);
- (i). Arguments Advanced (not exceeding 20 Pages);
- (j). Prayer (not exceeding 1 Page).

B. Each Memorial shall have the following and only the following on its cover page:

(a). The Team Code on the upper right-hand corner of the Cover Page;

- (b). The Name and Place of the Forum;
- (c). The relevant legal provision under which it is filed;
- (d). Name of parties and their status;
- (e). Memorial Filed on Behalf of _____.

7. EVALUATION

The maximum score for each Memorial shall be 100 Marks. The memorials shall be evaluated on the following criteria:

Knowledge of Law and Facts	30 Marks
Proper and Articulate Analysis	30 Marks
Extent and Use of Research	20 Marks
Clarity and Organization	10 Marks
Language and Expression	10 Marks

8. <u>PENALTIES</u>

Non observance or violation of the above-mentioned rules by any team in respect of the Memorials will lead to the following penalties –

Late Submission	02 Marks each day
Exceeding Page Limits	01 Mark per exceeding page
Failure to include the required information on the Cover Page	01 Mark per violation

Failure to comply Footnote standards, Font Size, Font Style, Line Spacing, Margins	0.10 Mark per violation
Failure to use correct Colour Coding	02 Marks per Memorial

9. STRUCTURE OF THE COMPETITION:

A. Oral Round Procedures:

A.1. General Procedures

There shall be an exchange of memorials online between the respective opposing teams, in accordance with the fixtures as determined by seeding, prior to all the rounds of the competition.

There shall be Preliminary Rounds, a Quarter-Final Round, a Semi-Final Round and a Final Round. If the number of teams participating is less than twelve, there shall be no Quarter-Final Round.

Prior to the beginning of the Oral Rounds, each Team shall intimate the Court Officers how it wishes to allocate their time. For instance, during the Preliminary Rounds, the teams need to inform the Court Officers as to how they are going to allocate their 20 minutes among (a) its First Speaker, (b) its Second Speaker, and (c) Rebuttals. Two (2) members, and not more than Two (2) members, from each Team, shall make Oral Pleadings during the Rounds.

A.2. Procedure for Oral Submissions

Each team will get a total of 20 minutes (in Preliminary and Quarter-Final Rounds) and 30 minutes (in Semi-Finals, and Final Rounds), to present their case. This time will include rebuttals subject to the discretion of the Judges.

The Applicants/Petitioners/Appellants shall submit their arguments first, followed by the Respondents.

Thereafter, the Applicant(s)/Petitioner(s)/Appellant(s) shall have the option of submitting their rebuttals. The Respondent(s)/Defendant(s) may also be permitted for the sur-rebuttal subject to the discretion of the Judges.

The division of time per speaker is left to the discretion of the team, subject to a minimum of 8 minutes and maximum of 12 minutes including rebuttals per speaker (in Preliminary and Quarter-Final Rounds) and minimum of 12 minutes and maximum of 18 minutes including rebuttals per speaker (in Semi-Final and Final Rounds).

Rebuttals can be assigned a time period of a maximum 2 minutes (in Preliminary and Quarter-Final Rounds) and 3 minutes (in Semi-Final and Final Rounds). The oral arguments should be strictly confined to the issues presented in the memorial.

Maximum scores for the oral rounds shall be 100 points per speaker per judge. The speakers can provide the copies of the compendium, only if the same is permitted by the judges in their respective courtrooms.

Knowledge of Law	20 Marks
Application of Law to Facts	20 Marks
Ingenuity and Ability to Answer Questions	20 Marks
Style, Poise, Courtesy, and Demeanour	20 Marks
Time Management	10 Marks
Organization	10 Marks

The oral rounds shall be judged on the following criteria:

B. <u>Preliminary Rounds:</u>

The Preliminary Rounds are scheduled to take place on April 1st, 2022.

There shall be two (2) Preliminary Rounds. All the selected Teams will be participating in the Preliminary Rounds.

The Bench constituted for the Preliminary Rounds shall consist of at least two Judges. No Teams shall face the same Bench more than once in the Preliminary Rounds.

The Teams will argue on behalf of each side during the Preliminary Rounds. No two teams shall face each other more than once in the Preliminary Rounds.

Teams with two straight wins in the Preliminary Rounds would advance to the next round. Teams with less than two wins may also advance to the next round on the basis of cumulative team scores in both the Preliminary Rounds. The memorial scores shall be used as tie-breaker should such need arise.

C. Quarter Finals

The Quarter-Final Rounds are scheduled to take place on **April 2nd, 2022**. Total of Eight (8) Teams shall proceed to the Quarter-Final Rounds from the Preliminary Rounds, which shall comprise of four (4) fixtures.

In the Quarter-Final Rounds, each Team shall argue from the side decided on the basis of draw of lots. The Quarter-Final Rounds shall be in the nature of knock-outs, i.e., the team with the lesser score shall be eliminated. The Winning Teams in each of the four Quarter-Final matches shall advance to the Semi-Final Rounds.

E. <u>Semi-Finals</u>

The Semi-Final Rounds are scheduled to take place on April 2nd, 2022.

The Winning Teams in each of the Quarter-Finals shall compete according to the draw of lots.

In the event that Quarter-Finals have not been held, top four Teams shall directly proceed to the Semi-Final Rounds. Teams with two straight wins in the Preliminary Rounds would directly advance to the Semi-Finals.

Teams with less than two wins may also advance to the Semi-Finals on the basis of cumulative team scores in both the Preliminary Rounds. The memorial scores shall be used as tie-breaker should such need arise.

The Winning Team from each of the two Semi-Final Rounds shall advance to the Final Round.

F. <u>Finals</u>

The Final Round is scheduled to take place on April 3rd, 2022.

For the Final Round, the Teams shall argue on the side as decided by the drawof lots. The Winner of the Final Round (i.e., the team obtaining a Higher Score) shall be adjudged as the 'Winner of the Competition'.

G. Online platform rules

- 1. The participants must ensure that they have a strong internet connection with good audio and video facilities. They must use laptops or PC for the oral rounds. The use of cell phones is prohibited.
- 2. The participants are required to have the video-conferencing software (Webex) installed on their computers as the oral rounds would be held on that platform.
- 3. The participants (speakers) must ensure that any noise or audio other than the voice of the participant should not disturb the other participants during the online oral rounds. It is advisable to plan and prepare for the online oral rounds in advance accordingly.
- 4. All participants must join the session using their team code and speaker code. The teams must ensure that they do not disclose the identity of their college at any stage during the competitions. Any kind of canvassing shall lead to the disqualification of the teams.
- 5. The Organizing Committee has the full authorization to adopt any measures not outlined in the Virtual Rules in case of a contingency to facilitate the conduct of the rounds.
- 6. The Organizing Committee reserves the right take strict actions against any team on the spot, if in the opinion of the Judges, the team is acting in a manner so as to unfairly cause prejudice to the opposing team or indulging in any other inappropriate conduct that is averse to the idea of fair competition.
- 7. Some of these rules may be subject to amendment or addendums may be added so as to account for a situation previously not contemplated. The participants will be notified of these changes as and when they happen.

H. Adherence To Anonymity

- a. During the Oral Rounds, participating teams are supposed not to state their names or the names of the Institution to which they belong and instead must use the Team Code allotted to them.
- b. The team shall not disclose their identity anywhere in their written Memorials and instead should use the Code allotted.
- c. Failing any of the condition stipulated above shall result in immediate disqualification of the team. The decision of the Organizing Secretary in this regard would be final.

I. <u>Awards</u>

a) Winner (30,000 INR)

- b) Runners Up (20,000 INR)
- c) Best Speaker (7,000 INR)
 - d) Best Memorial (7,000 INR)

J. <u>Clarifications</u>

All clarifications regarding the Moot Proposition should only be sent to bhumoot2022@gmail.com by 1st March, 2022. A full list of clarifications shall be sent to all the teams on 5th March 2022. For any other clarifications, following persons can be contacted:

- 1. Ravi Mishra, Student Member, Moot Court Committee (Mobile Number-9871441266)
- 2. Anshuman Jaiswal, Student Member, Moot Court Committee (Mobile Number- 7905274997)
- 3. Shivangi Singh, Student Member, Moot Court Committee (Mobile Number- 9305171253)

Time Line

Release of Moot Problem	15 th February, 2022	
Last Date for Provisional Registration	24 th February, 2022	
Last Date to Seek Clarifications	1 st March, 2022	
Release of Clarifications	5 th March, 2022	
Submission of Memorials	15 th March, 2022	
Result of Memorial Evaluation	22 nd March, 2022	
Last Date for Final Registration	24 th March, 2022	
Inauguration Ceremony	1 st April, 2022	
Preliminary Rounds	1 st April, 2022	
Quarter-Finals	2 nd April, 2022	
Semi-Finals	2 nd April, 2022	
Finals	3 rd April, 2022	
Valedictory	3 rd April, 2022	

	REGISTRATION FORM	
		धर्मीविरकरगतगतआतिश
	Serial No :	
	(For office use only)	
Name and Address of the Institutio	n :	
Contact No :		
Payment Details:		
Amount of fees paid		
Demand Draft No.		
Dated		

Details of Participants:

Name of the Bank

Photographs:

Participants	Speaker 1	Speaker 2	Researcher
Photograph			
rnotograph			
Signature			

Declaration:

We hereby declare that the institution and its team members will abide by all the rules of the competition set by the organizers. We also confirm that all the information provided by us in this registration form is true and accurate to the best of our knowledge. In case of non-compliance or violation of any rules or regulations on our part, the organizing body shall reserve the right to cancel our registration.

Date

Signature and Seal Head of Institution